

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-11-2023 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC/1893/2023
PETITION NUMBER : IBA/304/2020
NAME OF THE PETITIONER : State Bank of India
**NAME OF THE RESPONDENT(S) : C Ramasubramaniam, (RP) of
M/s. Star Trace Pvt Ltd**
**UNDER SECTION : Sec 27(5) of IBC,2016 r/w Rule 11 of NCLT
Rules, 2016**

ORDER

Ld. Counsel Mr. M.L. Ganesh for the Applicant. Present RP Mr. C. Ramasubramaniam appears in person.

This Application has been filed seeking appointment of Mr. R. Venkatakrishnan, having IBBI Regn. No.IBBI/IPA-001-IP-P00115/2017-18/10250 as RP to continue the CIRP against the CD Company in the place of the Respondent / Mr. C. Ramasubramanian.

Ld. Counsel for the Applicant states that the present RP has no objection for replacement of RP and COC has recommended the replacement of RP in the 7th meeting of COC conducted on 20.10.2023. Written consent of Mr. R. Venkatakrishnan to act as Resolution Professional and Authorisation for Assignment are appended at page nos.49 and 50 of the application.

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After considering the facts and circumstances of the case, Mr. R. Venkatakrisnan having IBBI Regn. No. IBBI/IPA-001-IP-P00115/2017-18/10250 is appointed as the Resolution Professional of the Corporate Debtor as recommended by the COC.

The present RP is directed to handover all the documents and records relating to the Corporate Debtor to the incoming RP.

The Registry is directed to sent a copy of the order to IBBI and to the incoming RP.

IA is accordingly **allowed and disposed off.**


RAVICHANDRAN RAMASAMY
Member (Technical)

Phk


JYOTI KUMAR TRIPATHI
Member (Judicial)